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2 09-28/96

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	12.3.96	<p>Shri Ashok Mohanty, learned Standing Counsel for Railways files a letter of the Office of Divisional Personnel Officer, Chakradharpur, dated 4.3.1996 in which it has been mentioned that the reversion order dated 19.10.1995 has been cancelled by the order dated 29.2.1996.</p> <p>In view of this the main grievance of the applicant in this Original Application has been met.</p> <p>With the consent of Shri Ganeswar Rath, learned counsel for the applicant there is no further grievance left to be disposed of by the Court as Annexure-4 has been quashed by the respondents-railways. The petition has become infructuous and is disposed of accordingly.</p> <p><u>Shri Ashok Mohanty</u> MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the orders No-1 dt-12-1-96 may be given to the applicant's Counsel.</p> <p><u>Shri</u> <u>12/1</u> <u>12.01.96</u> S.O.</p> <p>Received copy of order dt-12-1-96 S. M. Mohanty, Adm 12.1.96</p> <p>Notice with copy of the orders dt-12-1-96 may be sent to all respondents by Regd. Post/AD.</p> <p><u>Shri</u> <u>16/1</u> <u>16.01.96</u> S.O.</p> <p>A.D. known R-2 not returned R-1 has no appearance although notice has been duly served. For further orders regd. stay.</p> <p><u>Shri</u> <u>9/2</u> <u>18.01.96</u></p>